

MINISTRY OF FINANCE
(Department of Revenue)
(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 28th June, 2022

(INCOME TAX)

S.O. 2925(E).—In exercise of the powers conferred by sub- sections (1) and (2) of section 120 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following amendments in the Notification of the Government of India, Ministry of Finance No. 54/2014, published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii) *vide* number S.O. 2756 (E) dated the 22nd October, 2014, namely:-

In the said Notification, in the Schedule,-

(I) in Serial Number 1, in column number (4), for entries (iii) to (ix), the following entry shall be substituted, namely:-

“(iii) Chief Commissioner of Income-tax (International Taxation), Delhi”;

(II) after Serial Number 3 and the entries relating thereto, the following Serial Number and entries shall be inserted, namely:-

Serial No.	Designation of Income-tax Authorities	Headquarters	Jurisdiction
(1)	(2)	(3)	(4)
“4.	Chief Commissioner of Income-tax (International Taxation), Delhi	Delhi	(i) Commissioner of Income Tax (International Taxation)-1, Delhi (ii) Commissioner of Income Tax (International Taxation)-2, Delhi (iii) Commissioner of Income Tax (International Taxation)-3, Delhi

			(iv) Commissioner of Income Tax (Transfer Pricing)-1, Delhi (v) Commissioner of Income Tax (Transfer Pricing)-2, Delhi (vi) Commissioner of Income Tax (Transfer Pricing)-3, Delhi (vii) Commissioner of Income Tax (International Taxation and Transfer Pricing), Kolkata”.
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2. This notification shall come into force from the date of publication in the Official Gazette.

[Notification No. 72/2022/F. No. 187/3/2020-ITA-I]

SOURABH JAIN, Under Secy.

Note : The Principal Notification No. 54/2014 was published in the Gazette of India, Extraordinary Part II, Section 3, Sub-section (ii) vide number S.O. 2756(E) dated the 22nd October, 2014.